

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE FOURTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION NO: 27311 OF 2024**

**Between:**

1. S. Anirudh, S/o. Late S.Jayadev, Aged about 36 years, Occ. Business R/o. Plot No. 105, Road No. 1, Jubilee Hills, Hyderabad.
2. S. Aditya Ravi Raj, S/o. Late S.Jayadev, Aged about 40 years, Occ. Business, R/o. Plot No. 105, Road No. 1, Jubilee Hills, Hyderabad.
3. S. Vanaja, W/o. Late Sri. S.Jayadev, Aged about 61 years, Occ. Business, R/o. Plot No. 105, Road No. 1, Jubilee Hills, Hyderabad.

**...PETITIONERS**

**AND**

1. State of Telangana, Represented by its Principal Secretary Municipal Administration and Urban Development Department Telangana Secretariat Buildings, Hyderabad
2. Hyderabad Metropolitan Development Authority, Represented by its Commissioner, Having its office at Swarna Jayanti Complex, SR Nagar Road, Ameerpet, Hyderabad.
3. Lake Protection Committee, Represented by its Chairman, 2nd Floor, Swarna Jayanthi Commercial Complex, Ameerpet, Hyderabad/ 500038.
4. Greater Hyderabad Municipal Corporation, Represented by its Commissioner Having its office at CC Complex, Tank Bund Road, Hyderabad.
5. Deputy Commissioner, GHMC, Serilingampally Zone, Hyderabad, Having its office near Hyderabad Central University, Gachibowli.
6. State of Telangana, Represented by its Principal Secretary Irrigation and Command Area Development Dept 4th Floor, Telangana Secretariat Buildings, Hyderabad.
7. Chief Engineer Irrigation (Hyderabad), Irrigation and Command Area Development Dept, Having office at 2nd Floor, Jala Soudha Building, Errum Manzil, Hyderabad.
8. Superintending Engineer, Hyderabad Lakes and Waterbodies Circle (HL and WBM) Irrigation and Command Area Development Dept, Buddhahavan 1st Floor, MG Road, Secunderabad/ 500003

9. Executive Engineer, North Tanks Division, Irrigation and Command Area Development Dept, Buddhabhavan 1st Floor, MG Road, Secunderabad/ 500003
10. State of Telangana, Represented by its Principal Secretary Revenue Department, Ground Floor, Telangana Secretariat Buildings, Hyderabad
11. District Collector, Ranga Reddy District Office at Kongarakalan, Ranga Reddy Collectorate, Telangana/ 501510
12. Tahsildar, Serilingampally Mandal, Mandal Revenue Office, Serilingampally, D. No. 2/54/ A, Near Gachibowli, Hyderabad/ 500019.

#### ...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly a writ in the nature of a mandamus declaring the depiction and thereby categorization of the lands pertaining to the Petitioners herein in Sy no 6 of Raidurg Village, Serilingampally Mandal, Rangareddy District as falling under the Full Tank Level of the Durgam Cheruvu Lake having Lake ID No. 3706, vide the maps uploaded on the website of HMDA (Respondent No. 2) as being wholly illegal, baseless arbitrary and unconstitutional, as being contrary to, facts, ground level position, the lake memoirs, contrary to the judgment of the Hon'ble High Court of Andhra Pradesh (erstwhile) in the case of Smt. Sarojini v. Government of Andhra Pradesh (2004)2ALT296 and consequently set aside the same and direct the Respondents to fix the FTL of Durgam Cheruvu as per the records, lake memoirs, thereby removing the depiction of the Petitioners lands as being within the FTL of Durgam Cheruvu.

#### IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the operation of the maps pertaining to Durgam Cheruvu Lake bearing Lake ID No. 3706 as uploaded and published on the official website of HMDA incorrectly depicting the lands of the Petitioners to be falling within FTL of Durgam Cheruvu, contrary to records and judgment of the Hon'ble High Court of Andhra Pradesh (Erstwhile) in the case of Smt. Sarojini v. Govt of Andhra Pradesh (2014) 2ALT 296.

**IA NO: 2 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Permit the Petitioners to appear before the Lake Protection Committee on 04.10.2024 and participate in the scheduled hearing, by submitting public documents and raising objections with respect to inter alia the incorrect FTL fixation, incorrect depiction of the Petitioners lands as being within the FTL of Durgam cheruvu.

**Counsel for the Petitioner: SRI AVINASH DESAI, Sr. COUNSEL, REP. FOR  
SRI M.PRANAV**

**Counsel for the Respondent No.1 & 3 to 12: SRI POTTIGARI SRIDHAR REDDY,  
SPL. GP, REP. FOR  
ADVOCATE GENERAL**

**Counsel for the Respondent No.2: M/s. T.V.SUDHA, REP. FOR  
SRI V.NARASIMHA GOUD, SC FOR HMDA**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.27311 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Avinash Desai, learned Senior Counsel appears for Mr. Pranav Munigela, learned counsel for the petitioners.

Mr. Pottigari Sridhar Reddy, learned Special Government Pleader attached to the office of the learned Advocate General for the State of Telangana.

Ms. T.V.Sudha, learned counsel represents Mr. V.Narasimha Goud, learned Standing Counsel for Hyderabad Metropolitan Development Authority (HMDA).

2. With consent of learned counsel for the parties, the writ petition is heard finally.

3. In this petition, the petitioners have assailed the validity of action of the respondents in depiction and categorization of the property belonging to the petitioners in Survey No.6 of Raidurg Village, Serilingampally Mandal, Rangareddy District, as falling under the Full Tank Level (FTL) of Durgam Cheruvu lake. The petitioners have sought a direction to the respondents to fix the FTL of Durgam Cheruvu as per records and lake memoirs.

4. Learned counsel for the parties jointly submit that the controversy involved in this writ petition is squarely covered by order dated 23.09.2024, passed by this Court in W.P.No.25702 of 2024 and batch.

5. Learned Senior Counsel for the petitioners submits that the meeting of the Lake Protection Committee has not been held on 04.10.2024. It is also submitted that the petitioners have ~~submitted~~ objections on 03.10.2024.

before the Lake Protection Committee and the writ petition be disposed of with similar directions.

6. On the other hand, learned Special Government Pleader submits that the objections preferred by the petitioners shall be considered.

7. In view of aforesaid submission and for the reasons assigned by us in the common order dated 23.09.2024, passed in W.P.No.25702 of 2024 and batch, the Writ Petition is disposed of with the following directions:

(1) The objections submitted by the petitioners shall be considered by the Lake Protection Committee in its next meeting.

(2) Lake Protection Committee shall also hear the petitioners and shall decide the objections filed by the petitioners by a speaking order.

(3) Thereafter, the Lake Protection Committee shall issue a notification notifying the FTL of Durgam Cheruvu.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

SD/-A.V.S. PRASAD  
ASSISTANT REGISTRAR  
SECTION OFFICER

To,

1. The Principal Secretary, Municipal Administration and Urban Development Department Telangana Secretariat Buildings, Hyderabad, State of Telangana.
2. The Commissioner, Hyderabad Metropolitan Development Authority, Having its office at Swarna Jayanti Complex, SR Nagar Road, Ameerpet, Hyderabad.
3. The Chairman, Lake Protection Committee, 2nd Floor, Swarna Jayanthi Commercial Complex, Ameerpet, Hyderabad/ 500038.
4. The Commissioner, Greater Hyderabad Municipal Corporation, Having its office at CC Complex, Tank Bund Road, Hyderabad.
5. The Deputy Commissioner, GHMC, Serilingampally Zone, Hyderabad, Having its office near Hyderabad Central University, Gachibowli.
6. The Principal Secretary, Irrigation and Command Area Development Dept 4th Floor, Telangana Secretariat Buildings, Hyderabad, State of Telangana.

7. The Chief Engineer Irrigation (Hyderabad), Irrigation and Command Area Development Dept, Having office at 2nd Floor, Jala Soudha Building, Errum Manzil, Hyderabad.
8. The Superintending Engineer, Hyderabad Lakes and Waterbodies Circle (HL and WBM) Irrigation and Command Area Development Dept, Buddhahavan 1st Floor, MG Road, Secunderabad/ 500003
9. The Executive Engineer, North Tanks Division, Irrigation and Command Area Development Dept, Buddhahavan 1st Floor, MG Road, Secunderabad/ 500003
10. The Principal Secretary, Revenue Department, Ground Floor, Telangana Secretariat Buildings, Hyderabad, State of Telangana.
11. The District Collector, Ranga Reddy District Office at Kongarakalan, Ranga Reddy Collectorate, Telangana/ 501510
12. The Tahsildar, Serilingampally Mandal, Mandal Revenue Office, Serilingampally, D. No. 2/54/ A, Near Gachibowli, Hyderabad/ 500019.
13. One CC to SRI M.PRANAV, Advocate [OPUC]
14. One CC to SRI V.NARASIMHA GOUD, SC FOR HMDA [OPUC]
15. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT]
16. Two CD Copies

BSR

BS





CC TODAY

HIGH COURT

DATED: 14/10/2024

ORDER

WP.No.27311 of 2024



DISPOSING OF THE WRIT PETITION,  
WITHOUT COSTS

(19)

14/10/24  
bvr